

733 complaints during the last five years ending 31st December, 1977. The names of the firms against whom complaints were received are being compiled and shall be laid on the table of the House.

(b) The Commission took the following action on these complaints:—

(i) Complaints wherein no restrictive trade practices/monopolistic trade practices were involved and were filed 189

(ii) Complaints against public sector undertakings which did not come within the purview of the M.R.T.P. Act 23

(iii) Complaints wherein investigations are in progress 87

(iv) Enquiries under section 10(a) (i) and 10(a) (iv) of the M.R.T.P. Act, instituted on the basis of complaints and finally disposed of by the Commission 55

(v) Enquiries under section 10(a) (i) and 10(a) (iv) of the M.R.T.P. Act, instituted on the basis of complaints and still pending before the Commission 70

(vi) Complaints on the scope of the M.R.T.P. Commission passed on to the administrative Ministries concerned or anonymous complaints filed by the M.R.T.P. Commission without any action or complaints wherein parties came to mutual settlement 309

Total 733

Measures for safety on Rail Services

3803. SHRI AMARSINH V. RATHAWA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received some letters, memoranda, Communications etc. from individuals and Railwaymen's Unions, Associations and Federations suggesting some mea-

asures so as to ensure the safety of rail services;

(b) if so, what are the details thereof;

(c) what steps Government have taken or propose to take to implement the said suggestions; and

(d) whether Government have praised the individuals and Unions etc. for sending such suggestions and cooperating with the Railway administration and have sent any compliments to them for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) These mostly relate to maintenance of track, rolling stock, patrolling of track, inventions/devices and other matters concerning safety in train operation.

(c) Suggestions are examined and action as may be considered necessary is taken.

(d) Yes.

Incidents of looting passengers in running trains

3804. SHRI AMARSINH V. RATHAWA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of incidents in which Railway passengers were looted in running trains during April, 1977 to February 1978;

(b) the details of these incidents which took place on various Railways and zones;

(c) the number of persons killed, injured and the loss of articles thereto;

(d) the details of the compensation paid to each person in kind and cash;

(e) the action taken against the culprits; and